

Central Administrative Tribunal, Principal Bench

Contempt Petition No. 77/2004 in
Original Application No. 2136 of 2002

New Delhi, this the 30th day of August, 2004

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. S.K. Naik, Member(A)

Shri Parmod Kumar,
S/o late Shri Amar Singh,
Resident of 78, Burari Garhi,
Delhi-4

... Applicant

(By Advocate: Shri Tarun Pahwa)

Versus

1. Shri Shaleja Chandra,
Chief Secretary,
Govt. of NCT of Delhi,
New Sachivalaya ITO
New Delhi-2
2. Shri S.P. Aggarwal,
Secretary (Health)
Govt. of NCT of Delhi,
New Sachivalaya ITO
New Delhi-2
3. Shri Ashok Bangotra,
Medical Superintendent,
Aruna Asaf Ali Govt. Hospital,
Rajpur Road, Delhi-54
4. Shri M.M. Lal,
Head of Office,
Medical Superintendent,
Aruna Asaf Ali Govt. Hospital,
Rajpur Road, Delhi-54
5. Dr. H.K. Parida,
Deputy Medical Superintendent,
Aruna Asaf Ali Govt. Hospital,
Rajpur Road,
Delhi-54

.... Respondents

(By Advocate: Shri Mohit Madan, proxy for Mrs. Avnish Ahlawat)

O R D E R (ORAL)

Justice V.S. Aggarwal, Chairman

It is not in dispute that orders passed by this Tribunal have since been complied with and the applicant has even joined the Hospital. Keeping in view the said fact, the rule is discharged.

S.K. Naik
(S.K. Naik)
Member(A)

V.S. Aggarwal
(V.S. Aggarwal)
Chairman